## Central Administrative Tribunal Principal Bench, New Delhi.

Date of decision: 9.11990

O.A. No.2380/89 B.K. Gupta

Applicant

O.A. No. 2381/89 Om Parkash Sharma

Applicant

O.A. No.2384/89 Prem Kumar

Applicant

O.A. No.2389/89 Banamali Haldar

Applicant

Vs.

Union of India & Ors.

Respondents

CORAM:

Hon'ble Mr. T.S. Oberoi, Member (J)

Hon'ble Mr. I.K. Rasgotra, Member (A)

For the applicants:

Shri R.K. Kamal, counsel.

For the respondents:

Shri M.L. Verma, counsel.

JUDGMENT (delivered by Hon'ble Mr. T.S. Oberoi, Member).

The applicants, S/Shri B.K. Gupta, Om Parkash Sharma

and Banamali Haldar, working as Lower Division Clerks and
Siri Prem Kumar, as Assistant in the office of the

Protector of Emigrants, Man Singh Road, New Delhi, have

filed these applications under Section 19 of the

Administrative Tribunals Act, 1985, praying for the quashing/

revocation of their suspension, and also that the respondents

directed to reinstate them and assign them their

respective duties.

The facts of the case, briefly, are that on registration of a case by the CBI, on a complaint by Smi Amit Das Gupta, Indian Foreign Service, Protector of Emigrants, P.O.E. for short), Man Singh Road, New Delhi, on 21.4.1988, investigations were carried on by the Investigating Officer, CBI and the applicants, after their arrest, were



put under deemed suspension, with effect from 21.4.1988, vide order dated 2nd May, 1988. The allegations against the applicants were that they were illegally charging money for all cases brought to the office of the P.O.E., by the Travel/ and Recruiting Agents, for getting emigration clearance begacions and for granting permission to export man-power and the to foreign countries. It was further alleged that and a motor the daily collection of the illegal money varied otherwise insfrom RS. 10,000/4 to Rs. 30,000/-, depending upon the had , seen tonumber of cases cleared on each day, and that or many collithe applicants, S/Shri Prem Kumar and B.K. Gupta, The no sochad been offering the share to the complainant, Shri Live of SAmit Das Gupta, out of the illegally collected money, ecoepitye encby the staff of the P.O.E., which the complainant Trangue had been refusing to take. The said two officials, COLES 160 Viza S/Shri Prem Kumar and B.K. Gupta, were adamant Legisland threatened the complainant that in case he did berows not accept the share of the amount so collected by the cases and tuends a nathereby stop the work. The time to share the amount. enso collected, was fixed at 6.00 p.m. on 21st April, 1988 in the office room of the complainant, when the leabove named two accused officials were supposed to give the share of the amount, so collected, amounting, approximately, Rs. 25,000/-, to the complainant, , Lorden Journal Shri Amit Das Gupta. This led to filing of the . Daydleen y ldramaa. complaint by the said complainant, upon which a trap Eddigued Lecon ervicant was laid, resulting into the apprehension of the applicants besides some others. Some further amounts were also allegedly recovered at the instance of the applicants, which eventually led to their prosecution.

3. The applicants, vide the above mentioned O.As, have sought for quashing/revocation of their suspension order, and also putting them back to duty Their pleas are mainly based on the ground that the C.B.I. had taken as many as about 17 months in instituting the challans against them, which is a fairly prolonged spell, and that alone, entitled other to be put back to duty, by revoking the order of their suspension. have also put forth that keeping the Government servants under suspension for long spells serves no purpose, and sheerly adds to their prolonged agony compelling them to forced idleness and that they should be put back on duty, way be, at different places and offices, so as to avoid the least possibility of any tampering withothe evidence/ investigation in the case. They have sought support from a decided case in O.A. No. 278/88 (Rati Pal Saroj Vs. Union of India), decided by a Bench of this Tribunal on 1.5.1989, pleading for the relief aforementioned. rted by

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They also pleaded that payment of salary to the extent of 75 per cent during the period of suspension, without getting any work from them, is also against the public interest, as the proceedings being carried out against them may take well over years, to finalise.

The counters filed on behalf of the respondents in each of the aforesaid cases, the plea of the applicants has been vehemently resisted. It is urged that the nature of offence involves moral turpitude, and setting the applicants back to duty, would not be interest of administration, nor would it be viewed to interest. It would also be against the avowed policy of the State to root out corruption, and the

continued suspension of the applicants would be demonstrative of the policy of the Government to deal strictly and sternly with such like elements. It was contended that even the applicants would not be able to devote themselves fully to the assigned duties, because of the case, as they would not be in such a frame of mind to put in their best in the job entrusted to them.

- (1) 5. Section (1) We have carefully considered the rival contentions, as made out from their respective pleadings, and also as put forth by their respective learned Counsel, during arguments, at the stage of admission.
  - 6. Since the question to be looked into and decided at this stage is very limited, we feel that the matter can be disposed of at this very stage.
  - As has been brought forth above, the case in which the applicants have been challaned against, involves moral turpitude. As has been mentioned in the counter filed on behalf of the respondents, the challan has since been put in the competent court of Special Judge, on 22.9.1989. The case referred to by the applicants is not , to our mind, on all fours to the facts and circumstances of the present case, inasmuch as the challan against the applicants has since been put in the trial which, which is already seized of the matter. The facts and circumstances of each case have their own importance, and keeping in view the nature of allegations involved in the present case, we are not inclined to grant the relief sought for, by the applicants, for putting them back on duty, by,

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revoking/quashing the order of their suspension.

8. As a result of the foregoing, the said of else of the said applications are accordingly dismissed, without any order as to costs.

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(I.K. Rasgotra) 9/2/90 (T.S. Oberoi)

Member (A)

Member (J)

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